

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/627/2021**

This the 09th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Nazir Ahmad Rather, S/o Abdul Gani Rather, R/o Asham, Sumbal Bandipora, Kashmir-193504.

.....Applicant

(Advocate:- Mr. Aasif Saleem)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt. Agriculture Department, Civil Secretariat, Jammu/Srinagar-190008.
2. Director Rakhs and Farms, Lal Mandi at Srinagar-190001
3. Assistant Director Rakhs and Farms, Lal Mandi Srinagar-190001

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant submits that the respondents are not releasing the earned wages/salary of the applicant, in spite of submitting various representations in this regard. He further submits that the applicant would be satisfied, if a direction is issued to the respondents to release the wages/salary to the applicant within a stipulated time frame.

2. We have heard Mr. Aasif Saleem, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

3. Looking to the limited prayer of the applicant, we dispose of the O.A. with direction to the respondents to release the salary of the applicant, if due, as per Rules provided he has worked under the muster rolls of the respondents. This exercise is to be completed within a period of three weeks from the date of receipt of certified copy of this order.



**(TARUN SHRIDHAR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**